

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-1
IB-2970/ND/2019
IA/4721/2023

IN THE MATTER OF:

Neha Jain

.....Applicant

Vs.

Venessa Metals and Alloys Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC CIRP

Order delivered on 25.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA/4721/2023:-

Ld. Counsel on behalf of the Liquidator is present and submitted that in terms of order dated 07.06.2024, they have filed an affidavit and in terms of the said order, RD has also filed its response which is available on the e-portal of the Tribunal. No one is present on behalf of the RD at the time of hearing of the matter. In the interest of justice, list this application on **08.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)